

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †2183

TO BE ANSWERED ON WEDNESDAY, THE 4TH MARCH, 2020

VILLAGE COURTS

†2183. SHRI DHARAMBIR SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to open village courts for speedy disposal of justice to the people;**
- (b) if so, the details thereof and the time by which such village courts are likely to be opened; and**
- (c) if not, whether the Government is required to open village courts considering the delay in disposal of justice to the people and the details thereof?**

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): The Gram Nyayalayas Act, 2008 provides for establishment of Gram Nyayalayas at the grass roots level for the purpose of providing access to justice to the citizens at their door steps. As per Section 3 (1) of the above Act, the State Governments, after consultation with the High Court, are responsible for establishing Gram Nyayalayas.

As per information available, 353 Gram Nyayalayas have been notified so far by eleven State Governments, out of which 221 are operational. The State-

wise details of number of notified and operational Gram Nyayalayas are as follows:

Sl. No.	State	Gram Nyayalayas Notified	Gram Nyayalayas Functional
1	M P	89	87
2	Rajasthan	45	45
3	Karnataka	2	0
4	Orissa	22	16
5	Maharashtra	39	24
6	Jharkhand	6	1
7	Goa	2	0
8	Punjab	2	2
9	Haryana	3	2
10	UP	113	14
11	Kerala	30	30
Total		353	221
